



evidence.

6. Learned Senior Counsel for the petitioner submits that no doubt, five charge-sheet witnesses have been examined but one of the witnesses, who has not been examined, is not appearing in the Court.

7. Since the report dated 18.10.2023 records that out of six charge-sheet witnesses, five have been examined, as such, the Court is not inclined to release the petitioner on bail.

8. Accordingly, the prayer for bail is refused.

9. However, it is made clear that the learned trial court shall take all steps in order to ensure that the trial is concluded within a period of three months from the date of receipt/production of a copy of this order. In the event, if the trial is not concluded within three months from the date of receipt/production of a copy of this order in that event the petitioner would be entitled to file an application seeking bail from the learned trial court itself and if the learned trial court comes to a conclusion that for no fault of the petitioner the trial was delayed, he shall be released on bail.

**(Satyavrat Verma, J)**

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